

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 170/MP/2013
with I.A. No. 33/2013**

Subject : Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).

Date of hearing : 19.11.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited
Dakshin Haryana Bijli Vitran Nigam Limited

Parties present : Shri Aashish Gupta, Advocate for the petitioner
Shri Aditya, Advocate for the petitioner
Shri M.G.Ramchandran, Advocate for the respondents
Mis Poorva Saigal, Advocate for the respondents
Shri Kirish Gandhi, Respondents

Record of Proceedings

Learned counsel for the respondents requested for two weeks time to file reply to the petition. In response, learned counsel for the petitioner submitted that he has no objection in this regard.

2. The Commission directed the petitioner to implead Delhi Transco Ltd and NDPL as parties to the petition and serve copy of the petition on them. The Commission also directed the petitioner to file revised memo of parties.

3. The Commission directed the respondents to file their replies by 3.12.2013, with an advance copy to the petitioner. The petitioner was allowed to file its rejoinder, if any, on or before 20.12.2013.

4. The petition along with IA shall be listed for hearing on 7.1.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)